

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.3304/2017

New Delhi, this the 19<sup>th</sup> day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Ms. Praveen Mahajan, Member (A)**

1. Balkaran Singh Kanwar, AE (Elect.), Group 'B'  
Aged about 58 years,  
S/o Late Sh. SIS Kanwar,  
R/o BQ-145, Shalimar Bagh,  
Delhi-110088.
2. Sushil Kumar Dhamija AE (Elect.), Group 'B'  
Aged about 57 years,  
S/o Sh. R.N. Dhamija,  
R/o 10-E, Bahubali Extn., Karkardooma,  
Delhi-110092.
3. Anil Kumar Vashistha, AE (Elect.), Group 'B'  
Aged about 58 years,  
S/o Late Bhim Sain Sharma,  
R/o 16, Tarun Vihar, Plot No.3,  
Sec-14, Rohini, Delhi-110085.
4. Ajay Verma, AE (Elect.), Group 'B'  
Aged about 59 years,  
S/o Late Sh. Om Verma,  
R/o 18-B, DDA Flats, Gulabi Bagh,  
New Delhi. .... Applicants

(By Advocate: Shri M.K.Bhardwaj)

**Versus**

1. Union of India  
Through its Secretary,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi.

2. The Director General (Works),  
 Central Public Works Department,  
 Nirman Bhawan,  
 New Delhi.

3. The Executive Engineer (Training & Exam),  
 CPWD Training Institute,  
 Kamla Nehru Nagar, Hapur Road,  
 Ghaziabad, U.P. ....Respondents

**ORDER (ORAL)**

**By Hon'ble Mr. Justice Permod Kohli :-**

The applicants are working as Assistant Engineer (Electrical) and posted at different places as mentioned in the cause title. It is stated that the applicants are eligible for promotion to the post of Executive Engineer (Electrical). It is further stated that the process for promotion was initiated and vide memorandum dated 01.06.2016, vigilance clearance for promotion from AE(Electrical) to EE(Electrical) was sought. The applicants, after having been granted vigilance clearance, were also sent for mandatory training. However, no further process for grant of promotion has been initiated. The applicants have submitted representations (Annexure A-9 colly) which are still under consideration of the respondents. Shri M.K.Bhardwaj has argued that similar promotions have been granted to the similarly placed AE(Civil).

2. In view of the above, this OA is disposed of at admission stage itself with a direction to the respondent no.2 to take

decision on the representations of the applicants within a period of two months from the date of receipt of a copy of this order by passing a reasoned and speaking order. No costs.

**(Praveen Mahajan)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

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